

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1783  
ANSWERED ON:30.11.2009  
SCHEMES FOR UPLIFTMENT OF SAFAI KARAMCHARIS  
Hussain Shri Syed Shahnawaz

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the schemes being run for social and economic, upliftment of the Safai Karamcharis and their dependents have achieved their objectives;
- (b) if so, the reasons therefor and the effective steps being taken by the Government in this regard;
- (c) if not, the details thereof alongwith the number of Safai Karamcharis and their dependents rehabilitated during the last three years and the current year; and
- (d) the main recommendations of the Rashtriya Safai Karamchari Ayog constituted in 1993 and the implementation of such recommendations by the Government?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(D. NAPOLEON)

(a), (b) & (c) The National Safai Karamcharis Finance and Development Corporation (NSKFDC), an apex finance and development corporation under the aegis of Ministry of Social Justice and Empowerment implements self employment schemes and Skill Development Training programmes for socio-economic upliftment of Safai Karamcharis and their dependents. The achievements made under these schemes so far are as under:-

(Rs . in crore)

Periods	Self Employment Schemes Programmes	Expenditure	Skill Development Training	Coverage
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During 2006-+07 to 2008-09 193.65 59,693 3.18 3,414

During 2009-10 (upto 31.10.09) 46.80 11,077 0.47 641

(d) Main recommendations of the Rashtriya Safai Karamchari Ayog, contained in various Reports, include:

1. Executive/Judicial and financial powers may be conferred on the Commission.
2. Survey of safai karamcharis and fresh survey of manual scavengers throughout the country.
3. Speedy implementation of the Integrated Low Cost Sanitation Scheme for conversion of dry latrines into water seal latrines.
4. Procedure to provide loan to safai karamcharis through banks may be simplified and loan should be provided promptly.
5. Training programme being offered to safai karamcharis should be flexible as per their requirements and duration of training should be increased to one year.
6. Daily-wage/part-time safai karamcharis employed by local bodies may be regularized.
7. Rate of scholarship being provided to children of safai karamcharis may be enhanced.